

गया। सुप्रीम कोर्ट में Constitution Day Celebration पर संबोधित करते हुए श्रीमती द्रौपदी मुर्मू जी ने भी इसके बारे में कहा। The Hon. President called for creation of the AIJS to recruit Judges, saying this will make the Judiciary diverse by increasing representation from the marginalised social groups. महोदय, कुछ हाई कोर्ट्स और राज्यों के विरोध के आधार पर AIJS को रोक नहीं जाए। मैं सरकार से आग्रह करता हूँ कि प्रेजिडेंट की अपील के बाद प्रधान मंत्री जी के तीसरे कार्य काल में judicial reforms के अंतर्गत AIJS के गठन के काम को पूरा किया जाए, धन्यवाद।

MR. DEPUTY CHAIRMAN: The following Hon. Members associated with the matter raised by Shri Sushil Kumar Modi: Dr. Fauzia Khan (Maharashtra), Shrimati Vandana Chavan (Maharashtra), Shrimati Sangeeta Yadav (Uttar Pradesh), Shri Sujeet Kumar (Odisha), Shrimati Sulata Deo (Odisha), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Sadanand Shet Tanawade (Goa), Dr. Amar Patnaik (Odisha), Dr. Sasmit Patra (Odisha) and Shri Niranjana Bishi (Odisha).

Need to take steps for the revival of Visakhapatnam Steel Plant (VSP)

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, the Cabinet Sub-Committee on Economic Affairs, on January 27, 2021, gave its in-principle approval for 100 per cent disinvestment of Government's stake in RINL, which is also called Visakhapatnam Steel Plant, or, Vizag Steel Plant, along with RINL's stake in its subsidiaries and joint ventures through strategic disinvestment by way of privatization. Subsequent to the decision of the Government, there is much discontent among the crores and crores of people of the State of Andhra Pradesh. The employees and the union of the Vizag Steel Plant are continuously staging, demonstrating and agitating against the Government's decision. They have requested the Government to reconsider its decision. The same request has also been made by many representatives of people in various fora.

The Visakhapatnam Steel Plant is currently operating at 68 per cent of 6.3 MTPA capacity upto February 2023. Those blast furnace and steel melt plant shops have been modernised and have enhanced the capacity to 7.3 MTPA. But, the downstream integrated steel plant's producing capacity has not been expanded to 7.3 MTPA. Certain constraints are there which hinder the operational full capacity of the plant. Obviating those constraints will, certainly, help in running the steel plant in a profitable manner. The RINL does not own captive iron ore mines. It has been dependent on supplies from Bailadila mines being run by the National Mineral Development Corporation and importing coking coal from Austria. The RINL is

incurring additional burden of about Rs.1,500 to Rs.2,000 crores per annum as compared to other steel plants. The Parliamentary Standing Committee also recommended in 2013 to the Government to allot separate rakes to the RINL. Various steps are being taken by the RINL to have its own captive mines. One such step is the request made by the Visakhapatnam Steel Plant to the State Government of Andhra Pradesh for reservation of iron ore deposits under Section 17(2A) of Mines and Minerals (Development and Regulation) Act, 2015. The Ministry of Mines had informed in response to one of my Parliament questions that it had not received any such recommendation from the State Government of Andhra Pradesh. It is quite unfortunate. The State Government of Andhra Pradesh, though people are agitating for years together, did not consider this request. Under these hostile circumstances, it is very unfortunate to take the decision of disinvestment of the RINL. It will put a question mark on the livelihood of many workers and employees working in the plant.

So, in view of the above, I request the Central Government to reconsider their proposal irrespective of the negligent attitude of the Government of Andhra Pradesh. Thank you, Sir.

MR. DEPUTY CHAIRMAN: The following Hon. Members associated with the matter raised by Shri Kanakamedala Ravindra Kumar: Shri A.A. Rahim (Kerala), Shri Sandosh Kumar P (Kerala), Shri P. Wilson (Tamil Nadu), Dr. John Brittas (Kerala), Shri Jawhar Sircar (West Bengal), Dr. V. Sivadasan (Kerala), Dr. Amar Patnaik (Odisha), Dr. Sasmit Patra (Odisha) and Shri Niranjana Bishi (Odisha).

Demand to release funds for construction of AIIMS in Rewari

श्री दीपेन्द्र सिंह हुड्डा (हरियाणा): उपसभापति महोदय, मैं इस मौजूदा बजट में हरियाणा की जो एम्स परियोजनाएँ हैं, उनके लिए अपर्याप्त बजट आवंटन की माँग को उठाना चाहता हूँ। मैं आपके माध्यम से सरकार का ध्यान इस ओर आकर्षित करना चाहता हूँ। हमारे यहाँ रेवाड़ी के मनेठी में एम्स, आज जो 22 नई एम्स परियोजनाओं के लिए सरकार ने 6 हजार करोड़ रुपए का बजट रखा है, उनमें उसका नाम शामिल किया गया है। इसके लिए हम धन्यवाद करते हैं, लेकिन जिस तरह से बजट आवंटन हुआ है, उसमें 250 से 300 करोड़ रुपए एक नए एम्स के हिस्से आएंगे, जो अपर्याप्त है, क्योंकि वर्ष 2020-21 में सीएजी की जो रिपोर्ट आई, उसके अनुसार किसी भी एम्स के परिसर को तैयार करने तथा building construction की कॉस्ट लगभग 3 हजार करोड़ के आस-पास है। अगर इसी रफ्तार से बजट आवंटन हुआ तो इस एम्स को पूरा होने में लगभग 12 वर्ष लग जाएँगे, जो कि काफी लम्बा अंतराल है। मैं जानकारी में लाना चाहता हूँ कि इस एम्स की घोषणा वर्ष 2015 में हुई थी और 9 साल के बाद कागज़ों से निकलकर अब चुनावी वर्ष के अंदर इसका 250-300 करोड़ का बजट आवंटन हुआ है, लेकिन यह तब और अपर्याप्त साबित होगा जब